IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No.75-A/Sty./1-B/DHC/No. 4877

Date of issuance of tender document: 04 03 2023

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:- NOTICE INVITING RE-TENDER FOR PROCUREMENT OF 1500 NOS. OF A-5 (MINIMUM) SIZE HARD BOUND GOOD QUALITY NOTEBOOKS/EXERCISE BOOKS/DIARIES OF REPUTED MAKE CONTAINING APPROX 170 SHEETS (340 PAGES) TO BE USED AS 'ASSISTANT'S DIARY'.

This Court invites quotation(s) from interested firms/vendors/manufacturers (<u>Based in Delhi/NCR Region</u>) for procurement of the goods captioned above alongwith EMD of ₹ 10,000/- (Ten Thousand) by way of **DD/ Banker's Cheque/ Manager's Cheque** drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest).

THE FIRMS/VENDORS MANUFACTURERS ARE REQUESTED TO READ THE TENDER NOTICE CAREFULLY. THE LAST DATE FOR SUBMISSION OF TENDER IS 24023 TILL 17:30 HRS.

(A) SUBMISSION OF TENDER IN TWO-BID SYSTEM

The bid documents shall be submitted in three (03) envelopes described hereinbelow:

(I) The subject of the **FIRST ENVELOPE** shall be superscribed as:

"SAMPLE BID FOR SUPPLY OF 1500 NOs. OF A-5 (MINIMUM) SIZE HARD BOUND GOOD QUALITY NOTEBOOK/EXERCISE BOOK/DIARIES OF REPUTED MAKE".

The envelope of **SAMPLE BID** shall contain:

- a) Duly signed/stamped proposed sample
- b) Annexure 'A' i.e. Sample Bid
- c) Annexure 'B' i.e. undertaking
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act
- e) EMD of ₹ 10,000/- (Ten Thousand) by way of DD/ Banker's Cheque/ Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest and no request for waiver of submission of EMD will be entertained)

[NOTE: ALL THE DOCUMENTS PLACED IN SAMPLE BID ENVELOPE SHALL BE DULY PAGINATED.]

(II) The subject of the **SECOND ENVELOPE** shall be superscribed as:

"FINANCIAL BID FOR SUPPLY OF 1500 NOs. OF A-5 (MINIMUM) SIZE HARD BOUND GOOD QUALITY NOTEBOOK/EXERCISE BOOK/DIARIES OF REPUTED MAKE".

The envelope of FINANCIAL BID shall contain:

a) Duly filled/signed/stamped Annexure 'C' i.e. Financial bid.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their financial bid along with Annexure 'D'.

b) Annexure 'D' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2021-22 & 2022-23.

[Above two envelopes shall be closed/ sealed separately.]

(III) The subject of the **THIRD BIGGER ENVELOPE** shall be superscribed as:

"SAMPLE AND FINANCIAL BID FOR SUPPLY OF A-5 SIZE (MINIMUM) 1500 NOs. OF HARD BOUND GOOD QUALITY NOTEBOOK/EXERCISE BOOK/DIARIES OF REPUTED MAKE". [DUE DATE

a) The third bigger envelope be also sealed after placing two sealed envelopes having documents as referred at point (I) & (II) above and also bear the address "The Registrar General, Delhi High Court, Sher Shah Road, New Delhi-110503".

All the participating firms/vendors shall ensure that their bid(s) shall reach to the A.O.(J), Stationery Branch, Administrative Block, Room No. 512, Fifth Floor, High Court of Delhi, New Delhi on or before the last date and the time specified.

(B) OPENING/EVALUATION OF BIDS & AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall first open the Envelope No.3 i.e. main outer envelope and envelope No.1 i.e. Sample bid found inside the main envelope.
- 2. The competent authority shall evaluate the Sample Bids and samples to shortlist the eligible firms/vendors for 2nd round of opening of financial bids. The competent authority has the right to call clarification(s) in respect of Sample Bid, if required.
- 3. The Financial bids of the vendors/firms whose samples are not found suitable after evaluation of Sample bids shall not be considered for opening of financial bids.
- 4. Envelope No.2 i.e. **Financial Bids** of the shortlisted firms/vendors declared qualified after the first round of Sample bid will also be opened by an independent Officer, nominated for the purpose by the competent authority.
- 5. The purchase order shall be awarded to the firm/vendor offering the best suitable quality/rates for supply of goods. If the firm/vendor fails to make the supply. The EMD is liable to be forfeited
- 6. EMD of all the firms/vendors except L-1 eligible firms/vendors will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after supply of total goods and its acceptance in Stationery Store of Delhi High Court.

(B) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on each envelopes as referred to above.

- 9. Any ambiguity in submission of bid or any unreasonable condition.
 - 10. Bids received without EMD.
 - 11. Bids received unsigned.

(D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item within <u>21 days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.

If the supplied goods are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority for short listing of the vendor(s) considering the quality being used by this court or better quality and final selection of firm/vendor after evaluation of the Sample Bids and the financial bids offered, shall be final & binding on all the participants in the instant tender process.

This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the tender fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

Buen

(Bhaskara Nand) Deputy Registrar (Stationery)

for Registrar General

<u>CC to</u>: Director (IT), <u>DHC for uploading the above Tender Notice on the official website of High Court of Delhi.</u>

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Annexure - 'A' To be placed in 1st envelope

SAMPLE BID FOR SUPPLY OF

1500 nos. of A-5 (minimum) size Hard Bound good quality Notebook/Exercise book/diaries of reputed make

Name of the firm:-						
Address of the Firm:						
Name of the person (authorized to sign the tender document)						
Contact No.: Email Address:						
Specification of the required item	BID COMPLIANCE	Please answer in 'Yes' or 'No' only towards compliance				
Design & Color of outer cover	Assorted Colors / design					
Outer cover quality	Madeup of thick cardboard					
Size of inner sheets/quality	Minimum A5 paper size/matt finish/ruled					
No. of Sheets	170 Approx.					
No. of pages	340Approx. (both side ruled)					
Colour of papers	White/off-white					
GSM of Paper to be						
used (Minimum						
required 60 GSM)	(Please mention the GSM of paper being offered)					
Item type	Open Date (the notebook/exercise book/diary should not be year					
	wise meaning thereby that the same can be used in any year)					
Quantity	1500 nos.					
Quality	Thick Cardboard/good pasting/Good Durability					
Delivery	Within 21 days in the Stationery Store of Delhi High Court					
Finished Sample(s)	Sample (s) enclosed as per required specifications					
Reputed make						
	(Please mention the name of brand if made by a reputed firm)					
*Validity of Rates	180 Days (please mention if offering above 180 days)					
Undertaking	Enclosed in original (as per Annexure-B)					
Affidavit	Enclosed (as per Annexure-D). {AFFIDAVIT TO BE SUBMITTED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT}					
Quality assurance	It is assured that before offering the sample(s) I/we have carefully reviewed our product(s) and if the P.O. is awarded I/we are bound to supply the required goods strictly as per the quality of sample(s) submitted.					
Please mention EMD details						
*Minimum validity of rates required is 180 days. Bids with less period of Validity of rates shall be summarily rejected. Remarks (if any):						

Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal

Date:-Place:-

Annexure – 'B'
To be placed in 1st envelope

UNDERTAKING

FOR SUPPLY OF 1500 NOS. OF A-5 (MINIMUM) SIZE HARD BOUND GOOD QUALITY NOTEBOOK/EXERCISE BOOK/DIARIES OF REPUTED MAKE

I/We undertake that the firm (name of the firm)
or its Partner / Director / Proprietor (name
has/have not been blacklisted / banned in its Business dealings with any Central / State
Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned /
terminated on account of poor performance/conduct.
I/We undertake that all the terms and conditions of the instant Tender Notice are
acceptable to me/us and bound to deliver the goods within the stipulated period of 21 days.
I/we undertake that if the supply is rejected by the independent officer of this Court
during the inspection due to non-conformity with the purchase order, the sample offered or due
to any other distortion, the whole supply will be taken back immediately at the cost of the
firm/proprietor with the replacement of goods within one week.
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of
the required item and its corresponding applicable GST rate as on date with sole responsibility.
(Strike out in case the firm/vendor is claiming exemption from GST & is offering net rates)
Signature of the authorised Signatory of the firm/company/organization
Official Stamp/Seal
Date:-

Place:-

Annexure - 'C'

To be placed in 2nd envelope

FINANCIAL BID AS PER SAMPLE SUBMITTED

FOR SUPPLY OF	1500 NOS. OF A-5	(MINIMUM) SIZI	E HARD BOUND GOOD
QUALITY NOTES	OOK/EXERCISE	BOOK/DIARIES	OF REPUTED MAKE

Naı	me of the firm:		· · · · · · · · · · · · · · · · · · ·
			t)
		Table	
	(To be used by the Offer	ne firm/vendor o In figures	ffering their rate WITH GST) In words
1	Price per unit (without tax)		// 0.2 40
2	Applicable Tax rate (%)		
	Please confirm the HSN code	e before mentionir	gg Tax rate.
(Τ	To be used by the firm/vendor	Table offering their rat om registration u	e WITHOUT GST and claiming exemption
******	Offer	In figures	In words
	ply price per unit (all usive & excluding of tax)		
Rem	narks (if any):		
Date Place			Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal
Inter	lineations/erasure/Correction or overw	riting not allowed.	

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/ VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'D'
To be placed in 2nd envelope

AFFIDAVIT

I,		S/ D/ W/ o	of Sh./Smt.	•
Resident of	of			in the capacity
of	of	M/s		having its Registered
office/office	at			do hereby
solemnly aff	irm and declare as unde	er:-		
1.	That the Turnover of less than Rupees 40 La		.e. 2021-2022.	was
2.	That M/s.			
2.	is exclusively engaged any inter-state supplies		in Delhi/NCR R	egion and not making
3.	That the turnover of M the 'threshold exempti financial year 2022-202	on limit' of the turn	over of Rupees 4	has not crossed Lakh, in the current
4.	That I undertake that threshold exemption lin Act and shall comply v	mit of Rupees 40 Lak	th, the firm will be	registered under GST
5.	That the firm is claim mentioning GST rate p		•	GST Act, hence not
6.	That M/s. price exclusive of GS' process.	T with sole responsi		vill claim only the net eligible in the tender
				DEPONENT
		<u>VERIFICATIO</u>	<u>N</u>	
Verif	fied at	on this	day of	
that the cont	ents of the above affida	wit are true and corre	ect to the best of r	ny knowledge and that

DEPONENT